

1959-60, and the Audit Report thereon. [Placed in Library. See No. LT-3200/61.]

**NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955**

**THE DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS):** Sir, I lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):—

- (i) Notification G.S.R. No. 1062, dated the 25th August, 1961, publishing the Rice (Madhya Pradesh) Price Control (Second Amendment) Order, 1961. [Placed in Library. See No. LT-3197/61.]
- (ii) Notification G.S.R. No. 1063, dated the 25th August, 1961, publishing the Rice (Punjab) Second Price Control (Tenth Amendment) Order, 1961. [Placed in Library. See No. LT-3198/61.]

Members this morning. It will be taken up tomorrow and the amendments will be received till 10 tomorrow morning.

**ALLOTMENT OF TIME FOR CONSIDERATION OF MOTION RE U.K.'S DECISION TO NEGOTIATE FOR ENTRY INTO THE EUROPEAN ECONOMIC COMMUNITY.**

**MR. DEPUTY CHAIRMAN:** I have to inform Members that under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for consideration of the motion regarding the United Kingdom's decision to negotiate for entry into the European Economic Community.

**SHRI BHUPESH GUPTA (West Bengal):** Sir, I accept your suggestion. Since it has been circulated to Members at the introductory stage it can be taken up but again this is not the normal rule.

**MR. DEPUTY CHAIRMAN:** This will not be normal.

**MESSAGE FROM THE LOK SABHA**

**THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1961**

**SECRETARY:** Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Representation of the People (Amendment) Bill, 1961, as passed by Lok Sabha at its sitting held on the 4th September, 1961."

Sir, I lay the Bill on the Table.

**MR. DEPUTY CHAIRMAN:** This Bill has already been circulated to

**THE INDIAN PENAL CODE (AMENDMENT) BILL, 1961—continued.**

**MR. DEPUTY CHAIRMAN:** Mr. Tankha. You have five minutes more. You have taken ten minutes yesterday.

**PANDIT S. S. N. TANKHA (Uttar Pradesh):** It is impossible to finish in five minutes.

**MR. DEPUTY CHAIRMAN:** There are 13 people on the Congress side and five on the Opposition side and we have to finish the Bill by 4 o'clock and take up other business.

**PANDIT S. S. N. TANKHA:** I submitted yesterday that I would take another 15 minutes. If I was to be given only five minutes I might as